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**BERGER PARTS (INDIA) LIMITED**  
(CIN : L5142WB92PLC004765)  
Registered Office: Berger House, 609-3rd Street, Sakinaka, Tokkoila Tolla  
Phone Nos : 033 2229 9754, 28; Fax Nos : 033 2227 7288  
Website: www.bergerparts.com; E-mail: customer@bergerindia@gmail.com

**NOTICE**

Notice is hereby given that **Nineteenth-Ninth Annual General Meeting ("AGM") of the Company** will be held on **Friday, 11th August, 2023 at 11 a.m. (IST)** through **Video Conference (VC)** or **Other Audio Visual Means ("OAVM")** in compliance with the Circulars issued by the Ministry of Corporate Affairs (MCA), Government of India dated January 2023 and relevant circulars issued by the SEBI/HCC/RRD/Circular No. SEBI/HO/RRD/DOP/CS/2023 dated April 2020, 2020/2020, 2020/2020, 2020/2020, 2020/2020, 2022/2022 dated 5th May 2024, 10/2022 dated 28th December, 2022 and other relevant circulars ("MCA Circulars") read with the Securities and Exchange Board of India ("SEBI") Circular No. SEBI/HO/RRD/Circular No. SEBI/HO/RRD/DOP/CS/2023 dated January 2023 and relevant circulars issued by the SEBI, Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations"), Secretarial Standards on General Meetings ("SS-21") issued by the Institute of Company Secretaries of India and other applicable laws, rules and regulations (including any statutory modifications) or re-enactments thereof for the time being in force and as amended up to date and the AGM of the Company is being held through VC or OAVM facility, without the physical presence of the Members at a common venue. Members attending the AGM through VC or OAVM shall be counted for the purpose of reckoning quorum under Section 103 of the Companies Act, 2013.

In accordance with the above-mentioned circulars, the Notice convening the Ninety-ninth AGM along with the soft copy of the Annual Report of the Company, *inter alia*, containing the financial statements and other statutory reports for the financial year ended 31st March, 2023 will be sent only by e-mail to those Members whose e-mail addresses are registered with the Company/Depository Participants/Registrar and Share Transfer Agent (the "RTA"), i.e., M/s. Interactive Services (P) Ltd.

The Notice of the AGM along with the Annual Report for financial year 2022-23 will be available on the website of the Company viz., [www.bergerindia.com](http://www.bergerindia.com), website of National Securities Depository Limited (NSDL) viz., [www.evoting.nsdl.com](http://www.evoting.nsdl.com) and also available website of BSE Limited viz., [www.bseindia.com](http://www.bseindia.com) and National Credit Exchange of India Limited viz., [www.nsfidm.in](http://www.nsfidm.in).

Members holding shares in physical mode or whose e-mail addresses are not registered, may cast their votes through e-voting system, after registering their e-mail address by sending the following documents to the Company at [samundey@bergerindia.com](mailto:samundey@bergerindia.com) or to the RTA at [sabuhartha@cbsml.com](mailto:sabuhartha@cbsml.com), namely:

| <p align="center"><b>SCHEDULE A</b><br/><b>FORM B</b><br/><b>PUBLIC ANNOUNCEMENT</b><br/><b>Regulation 12 of the Insolvency and Bankruptcy</b><br/><b>(Board of Liquidation) Rules, 2016)</b></p> <p align="center"><b>FOR THE ATTENTION OF THE STAKE HOLDERS OF RAI ISAPT PRIVATE LIMITED</b></p> |                                                                                      |                                                                                                                                                                                                                                                                                                                                                                                               |
|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------------------------------------------------|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| Sl. No.                                                                                                                                                                                                                                                                                            | PARTICULARS                                                                          | DETAILS                                                                                                                                                                                                                                                                                                                                                                                       |
| 1.                                                                                                                                                                                                                                                                                                 | Name of corporate debtor                                                             | Rai Isapt Private Limited                                                                                                                                                                                                                                                                                                                                                                     |
| 2.                                                                                                                                                                                                                                                                                                 | Date of incorporation of corporate debtor                                            | 18/07/1987                                                                                                                                                                                                                                                                                                                                                                                    |
| 3.                                                                                                                                                                                                                                                                                                 | Authority under which corporate debtor is incorporated/registered                    | Registrar of Companies, Chennai                                                                                                                                                                                                                                                                                                                                                               |
| 4.                                                                                                                                                                                                                                                                                                 | Authorized signatory of Corporate Debtor                                             | 6699987196770124265                                                                                                                                                                                                                                                                                                                                                                           |
| 5.                                                                                                                                                                                                                                                                                                 | Address of the registered office and principal place of business of corporate debtor | 10/1, New No. 7 Park Avenue, Kesanapalem<br>Chennai - 600028                                                                                                                                                                                                                                                                                                                                  |
| 6.                                                                                                                                                                                                                                                                                                 | Date of closure of insolvency resolution process                                     | 04/03/2022                                                                                                                                                                                                                                                                                                                                                                                    |
| 7.                                                                                                                                                                                                                                                                                                 | Liquidation commencement date                                                        | 09/03/2022                                                                                                                                                                                                                                                                                                                                                                                    |
| 8.                                                                                                                                                                                                                                                                                                 | Name, address, e-mail address, telephone number of corporate debtor                  | Order Promised Date : 6.07.2021<br>Order Received Date : 18.07.2021<br>Order No. M. / ASIR RAJA SIVAM, Liquidator<br>10/1, New No. 7 Park Avenue, Kesanapalem, Chennai - 600028<br>Contact No. : 9500067666<br>E-Mail : <a href="mailto:raja@jaiisapt.com">raja@jaiisapt.com</a> ; <a href="mailto:rajasekhar@jaiisapt.com">rajasekhar@jaiisapt.com</a><br>Fax : 9689194200/9000627/201915154 |
| 9.                                                                                                                                                                                                                                                                                                 | Last date for submission of claims                                                   | 05.06.2022<br>i.e. 30 days from the Liquidation Commencement Date, i.e. 09.03.2022                                                                                                                                                                                                                                                                                                            |

Notice is hereby given that the Hon'ble Master of Insolvency, Chennai Bench has ordered the commencement of the Liquidation of Rai Isapt Private Limited vide order no. AI/BC/6505/Chennai dated 03/IV/22/Chennai dated 06th July 2022.

The stake holders of RAI ISAPT PRIVATE LIMITED are hereby called upon to submit a proof of their claims on or before 05.06.2022 to the liquidator as mentioned against item no.8.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in any form.

The submission of false or misleading proofs of claims shall attract penalties.

**PUBLIC NOTICE**

**S K ADILAKSHINI**, W/o Late Mr. Natarajan Sagar, EX CPO No 964/NS, aged about 67 years, residing at No 10/37, New St, Plot No 1297, 17th Street, Poompuhar Nagar, Kollam Chennai-600 099 do hereby solemnly affirm and sincerely state as follows:-

I submit that I am residing at the address mentioned above. I further submit that my name has been mentioned in my Aadhar Card, 7300 6775 5459 in S K ADILAKSHINI. I further submit that my name has been mentioned in my Pension Payment Order No. 09/97/016/2006 as S K ADILAKSHINI.

I declare that the above said names S K ADILAKSHINI and S K ADILAKSHINI are identical one and the same person. I swear this affidavit in my capacity as a deponent so as to enable me to submit the same to the concerned authority. I submit that I have not suppressed any material fact and declare that the facts stated above are true and correct to the best of my knowledge and belief. Solemnly affirmed at Chennai on this 07th day of July 2023

|                                                                                                                                                                                                                                                                                |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            |                                                                                                                                                               |
|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------------------------------------------------------------------------------------------------------------------------------|
|                                                                                                                                                                                                                                                                                | <h1>KUMBAKONAM CITY MUNICIPAL CORPORATION</h1>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             |                                                                                                                                                               |
| <p><b>Rc.No: 66/2525/2023/E-1</b></p> <p>Bids are invited for 20 Pockets under 118 Cell Form Fee Commission 2023-2024 (United Grid &amp; SFC Difference) under 118 SFC 2024 and 24 Pockets under 118 Cell Form Fee Commission 2023-2024 (United Grid &amp; SFC Difference)</p> | <p style="text-align: center;"><b>SHORT TENDER NOTICE</b></p> <ol style="list-style-type: none"> <li>Bid document available in the Website: <a href="https://tenders.kumarcorp.in">https://tenders.kumarcorp.in</a> also downloaded through E-Taxam Digital Signature Card upto <b>21.07.2023 Friday at 3:30 PM</b></li> <li>Bid Value Rs.50.00 Lakhs. Lowest value Rs.19.00 Lakhs</li> <li>Bid Security 1% of Bid Amount</li> <li>Date and Time for the Bids documents available (if can be downloaded as per date of Rs.19.00 Lakhs upto <b>21.07.2023 Friday at 3:30 PM</b></li> <li>Due date and time for submission of the bids: <b>21.07.2023 Friday at 3:30 PM</b></li> <li>Date and time and Place of opening of bids: Kumbakonam City Municipal Corporation, Thiruvannamur Road, Kumbakonam. Date: <b>21.07.2023 Friday at 3:30 PM</b></li> </ol> | <p style="text-align: right;"><b>Date: 06.07.2023</b></p> <p style="text-align: right;"><b>Sd/-</b></p> <p style="text-align: right;"><b>For Chairman</b></p> |

Any Changes / modifications in this Tender will be published in the form of Addendum only.

Ref: 66/2525/Tender/2023  
 Secy cum C.O. Mr. R. L. Lakshmanan  
 Sr. Asst. Commr. Mr. A.G.Munish Kumar  
 Sr. Asst. Commr. Mr. V.K. Subramanian  
 Sr. Asst. Commr. Mr. J. Sankar

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1. Scanned copy of a self requested letter, mentioning name, full name, number of shares held and complete postal address;

2. Self-attested copy of PAN card; and

3. Self-attested scanned copy of any document (such as AADHAAR card/latest electricity bill/latest telephone bill, driving license/passport photo/voter ID card/bank passbook/particulars) in support of their postal address as registered against their shareholding.

Members who hold shares in physical mode and who already have valid e-mail addresses registered with the Company/ the RTA need not take any further action in this regard.

Members holding shares either in physical form or dematerialized form, as on the cut-off date i.e., Friday, 4th August, 2023 may cast their vote electronically on the businesses as set out in the Notice of AGM through electronic voting system of NSDL. Members are hereby further informed that :

1. The Ordinary and Special businesses, as set out in the Notice of the Ninety-ninth AGM, will be conducted through remote e-voting or e-voting conducted on the day of the AGM.

2. Therefore, the Ninety-ninth AGM will be held on 4th August 2023 (Tuesday) at 5:00 p.m. (IST) and will end on 10th August, 2023 (Thursday) at 5:00 p.m. (IST). During this period, Members of the Company, holding shares either in physical form or in dematerialized form, may cast their vote electronically. The remote e-voting module shall be disabled by NSDL for voting thereafter.

3. All the members of the Company are requested to log on to the website of Ninety-ninth AGM and holding shares as on the cut-off date i.e. 4th August, 2023, may obtain the login ID and password by sending a request at [svoting@nsdl.co.in](mailto:svoting@nsdl.co.in) or [sushrutha@cmssl.com](mailto:sushrutha@cmssl.com) or [ragan@cmssl.com](mailto:ragan@cmssl.com) or [sumanee@bergerindia.com](mailto:sumanee@bergerindia.com).

4. The detailed procedure and instructions for remote e-voting and e-voting during the AGM will be provided in the Notice of the AGM.

The Company provides the facility to the Members for remittance of dividend directly in electronic mode through National Automated Clearing House (NACH). Members holding shares in physical form and desirous of availing this facility of electronic remittance are requested to provide their latest bank account details (Bank name, Branch, Enbranch Account Number, 9 digit MICR and 11 digit IFSC code), along with their Folio Number to the Company at [sumanee@bergerindia.com](mailto:sumanee@bergerindia.com) or to the RTA at [sushrutha@cmssl.com](mailto:sushrutha@cmssl.com) or [ragan@cmssl.com](mailto:ragan@cmssl.com) or [sumanee@bergerindia.com](mailto:sumanee@bergerindia.com) Members holding shares in dematerialized form are requested to provide the said details to the Company's respective Depository Participants.

5. The Company has changed the dividend payment date from 30th June 2023 to the Income Tax date, 15th August, 2023 (the "Tax Date").

6. The dividend payable to the Members of the Company on 15th August 2023 in the Income Tax date, w.e.f. 1st April, 2020, the dividend paid or distributed by a company shall be taxable in the hands of the shareholders. Accordingly, in compliance with the said provisions, the Company shall make the payment of dividend after necessary deduction of tax at source (TDS). The withholding tax rates would vary depending on the tax status of the shareholders. The Company shall ensure that the dividend is paid and accepted by the Company. Communication in this regard was sent to those Members whose e-mails are registered with the Company/ the RTA on 27th June, 2023. In general, to enable compliance with TDS requirements, Members are requested to update the details like Residential status, PAN and marital status, if any, in the e-mail address. If the details in e-mail address are held in physical mode with the Company/ the RTA at the e-mail addresses mentioned herein above.

Pursuant to Section 91 of the Companies Act, 2013 and Rule 10 of the Companies (Management and Administration) Rules, 2014 (as amended) read with Regulation 42 of the Listing Regulations (the Registered Regulations), the Board of Directors of the Company has decided to pay the dividend on 15th August, 2023 to Friday, 1st August, 2023 (both days inclusive), for the purpose of AGM and for ascertaining the eligibility of Members who shall be entitled to receive the dividend, if declared at the AGM.

The above information is being issued for the information to benefit all Members of the Company and is in compliance with the MCA and SEBI Circulars.

**For Berger Paints India Limited**  
Sd/-  
Anurag Gogoi (CS-492892)  
Vice President & Company Secretary



**RP-Sanjiv Goenka  
Group**  
Growing Legacies

# PCBL Limited

(Formerly known as Phillips Carbon Black Limited)



Registered Office : Duncan House, 3<sup>rd</sup>, Netaji Subhas Road, Kolkata - 700 201. CIN : L23109WB1960PLC024602  
Tel : +91 33 6625 1461-64, Fax : +91 33 2248 0140/2243 6681, E-mail : pcbl@rpsng.in, Web : www.pcblindia.com

**Extract Of Unaudited Standalone and Consolidated Financial Results for the Quarter ended 30th June, 2023** (₹ In Crores except as otherwise stated)

| Sl. No. | Particulars                                                                                          | Standalone     |            |                              | Consolidated   |            |                              |
|---------|------------------------------------------------------------------------------------------------------|----------------|------------|------------------------------|----------------|------------|------------------------------|
|         |                                                                                                      | 3 months ended | Year ended | Corresponding 3 Months ended | 3 months ended | Year ended | Corresponding 3 Months ended |
|         |                                                                                                      | 30.06.2023     | 31.03.2023 | 30.06.2022                   | 30.06.2023     | 31.03.2023 | 30.06.2022                   |
| 1       | Total Income from operations                                                                         | 1,300.17       | 5,912.30   | 1,420.29                     | 1,351.50       | 5,814.67   | 1,420.77                     |
| 2       | Net Profit / (Loss) for the period (before tax and exceptional items)                                | 161.78         | 584.83     | 160.46                       | 154.32         | 581.68     | 160.84                       |
| 3       | Net Profit / (Loss) for the period before tax (after exceptional items)                              | 161.78         | 584.83     | 160.46                       | 154.32         | 581.68     | 160.84                       |
| 4       | Net Profit / (Loss) for the period after tax (after exceptional items)                               | 118.07         | 444.09     | 125.91                       | 109.35         | 442.19     | 126.29                       |
| 5       | Total comprehensive income for the period                                                            | 136.77         | 422.31     | 113.50                       | 127.63         | 424.67     | 115.04                       |
| 6       | Paid-up Equity Share Capital (Face value of ₹ 1/- each)                                              | 37.75          | 37.75      | 37.75                        | 37.75          | 37.75      | 37.75                        |
| 7       | Reserves (excluding Revaluation Reserves as shown in the Audited Balance Sheet of the previous year) | 2,781.87       | 2,781.87   | 2,567.16                     | 2,792.42       | 2,792.42   | 2,576.24                     |
| 8       | Earnings Per Share (EPS) (Face value of ₹ 1/- each) (*not annualised): Basic and Diluted             | 3.13*          | 11.76      | 3.34*                        | 2.89*          | 11.70      | 3.34*                        |

**Notes:**  
a) The above is an extract of the detailed format of the Unaudited Standalone and Consolidated Financial Results for the quarter ended 30th June, 2023 filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the aforesaid Results for the quarter ended 30th June, 2023 are available on the Company's website ([www.pcblindia.com](http://www.pcblindia.com)) and on the websites of the National Stock Exchange of India Limited (NSE) ([www.nseindia.com](http://www.nseindia.com)) and BSE Limited (BSE) ([www.bseindia.com](http://www.bseindia.com)).

By Order of the Board  
**Kaushik Roy**  
Managing Director  
DIN : 06513489

Place : Kolkata  
Date : 11 July, 2023



